

Emigration Counters at International Airports

*432. SHRI V. PRADEEP DEV : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Office of Protector General of Emigrants (PGE) has drawn the attention of Ministry of Home Affairs towards the laxity at emigration counters at the International Airports;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken in the matter?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : (a) to (c) The Emigration Act, 1983 is administered by the Ministry of Labour. That Ministry has delegated powers to the Protector of Emigrants and certain Regional Passport Officers to grant suspension of the 'Emigration Check Required' endorsement on the passports of Indian nationals. These powers have also been delegated to the immigration authorities at the International airports and are to be exercised by them in emergent situations only where an Indian national (i) requires urgent medical treatment abroad; or (ii) has to accompany a patient requiring urgent medical treatment; or (iii) has to attend a sick relative who is in a serious condition; or (iv) has to attend a funeral mourning.

Some instances where Indian nationals had travelled abroad on forged ECR suspended endorsement or without emigration clearance on the passports have been brought to the notice of the Ministry of Home Affairs by the Ministry of Labour. Following action has been taken by the Ministry of Home Affairs in this connection:

(i) Immigration authorities have been sensitised and have been asked to scrupulously scrutinise the passports of Indian nationals travelling abroad and not to allow them to travel without having proper ECNR or ECR suspended stamps.

(ii) The Ministry of External Affairs has been asked to request the concerned countries to provide security features in their visas in order to facilitate detection of forgeries therein.

(iii) The Ministry of Labour has been requested to introduce more secured POE stamps having certain security features.

It may also be mentioned that all specific cases of irregularities are enquired into for appropriate action.

Hindustan Fertilizer Corporation

433. SHRI RAMENDRA KUMAR :
SHRI SUNIL KHAN :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether a special scheme has been formulated for the rehabilitation and revival of Barauni, Durgapur and Namroop plants of the Hindustan Fertilizers Corporation with a cost of Rs. 800 crore;

(b) if so, the details thereof; and

(c) the time by which the said scheme is likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA) : (a) to (c) The revival package for revamp of Barauni, Durgapur and Namrup units of Hindustan Fertilizer Corporation Ltd. (HFC) has been reformulated from the standpoint of funding by the Financial Institutions, based on the report of an Expert Group. The package envisages a fresh investment of Rs. 869 crore apart from other reliefs and concessions to the Company. The final decision on implementation of the reformulated revival package would depend upon the tie up of the funding arrangement and outcome of the proceedings pending before the Board for Industrial and Financial Reconstruction (BIFR), which is a quasi judicial authority.

Terrorists Activities

[Translation]

*434. SHRI RAVINDRA KUMAR PANDEY :
SHRI JAGAT VIR SINGH DRONA :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of terrorist incidents occurred during 1996-97, State-wise;

(b) the number of civilians/terrorists and defence personnel killed alongwith the loss of property in those terrorist incidents;

(c) the steps taken by the Government to check recurrence of such incidents;

(d) whether some persons had been displaced due to those incidents; and

(e) if so, the details in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : (a) and (b) A statement indicating the number of incidents and number of civilians/terrorists and defence personnel killed in those incidents during 1996-97 is enclosed. The information regarding loss of property in Jammu and Kashmir is also indicated in the annexed statement. This information is being obtained from other States and will be laid on the Table of the House.